

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-1757(PB)/2018

IN THE MATTER OF:

Sonia Rani and Ors.

..... Petitioners/Applicant

v.

KST Infrastructure Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 02.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

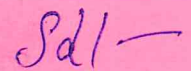
For the Respondent

Mr. Sanchar Anand & Mr. Rohan Gupta, Advs.

ORDER

Exparte application dismissed with Cost of Rs. 10,000/- to be paid by the directors.

The case is already admitted on 27.03.2019 and IRP Mr. Sandeep Chandna has taken over the management of the corporate debtor.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)